

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**R.P. No.12 of 2014 in
IA-219 of 2014 in
Appeal No. 122 of 2014**

Dated 25th July, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of:

**Power Company of Karnataka Ltd. & Ors.
....Review Petitioner/Appellant(s)**

Versus

M/s Himatsingka Seide Ltd. & Ors. ...Respondent(s)

Counsel for the Review Petitioner : Mr. Sanjay Parikh
Ms. N. Vidya
Counsel for the Respondents: Mr. Sakya Chaudhuri
Mr. Jafaralam
Ms. Kanika Chugh for Udipi Power Co.
Mr. Anand K. Ganesan for PCKL

ORDER

We have heard the learned counsel for the Review Petitioner. The learned counsel has raised several grounds challenging our interim Order in this Petition mainly taking into consideration the concern of the Consumers. We are not inclined to accept these grounds at this stage, since these are all the issues to be considered at the time of final disposal of the Appeal.

It is noticed that the main Appeal has been posted for final disposal on 26.08.2014. Hence we dispose of this Review Petition giving liberty to the Petitioner to raise all these points at the time of final hearing.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/js